

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY EIGHTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND**

THE HONOURABLE DR. JUSTICE G.RADHA RANI

**REVIEW PETITION NO.3 OF 2025
IN**

WRIT PETITION NO: 18438 OF 2024

Between:

M/s. Sri Srinivasa Fertilizers Pesticides and Seeds, 5/2/142, MG Road, Nalgonda, Telangana- 508001, Represented by its Proprietor Mr. Srinivas Vasa, S/o. Vasa Yadaiah, Aged about 47 years, R/o. Kanchanapalli, Nalgonda, Telangana- 508001.

.....PETITIONER

AND

1. The Superintendent of Central Tax, Nalgonda GST Range, Nalgonda GST Division, Ranga Reddy GST Commissionerate, 1st Floor, Door No. 6- 2- 11, LPT Market, Block- 2, Sy. No. 830/1 and 831, Hyderabad Road, Nalgonda, Telangana- 508001.
2. The Assistant Commissioner of Central Tax, Nalgonda GST Division, Ranga Reddy GST Commissionerate. Nalgonda, Telangana- 508001.
3. State of Telangana, Through Principal Secretary to Government Revenue Department (Commercial Tax), Hyderabad, Telangana.
4. Central Board of Indirect Taxes and Customs, GST Policy Wing, New Delhi rep by its Commissioner.
5. Union of India, Ministry of Finance, Represented by its Secretary, North Block, New Delhi- 110001.

.....RESPONDENTS

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to review the order dated 02.01.2025 in Writ Petition No. 18438 of 2024, passed by

the Hon'ble Division Bench-II and consequently recall the same and hear the Petitioner in respect of all the issues raised in the writ petition.

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon reading the Order dated 02.01.2025 in W.P.No.18438 of 2024 and upon hearing the arguments of SRI. V.VEERESHAM, Counsel for the Petitioner and of SRI DOMINIC FERNANDES, Learned Senior Sanding Counsel for CBIC, for respondent Nos.1, 2 & 4, SRI P.SRI HARSHA, Learned Assistant Government Pleader representing SRI SWAROOP OORILLA, Learned Special Government Pleader for State Tax, for Respondent No.3 and SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA for Respondent No.5. the Court made the following ORDER : -

Sri V. Veeresham learned counsel for the petitioner.

Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for respondent No.3.

With the consent finally heard.

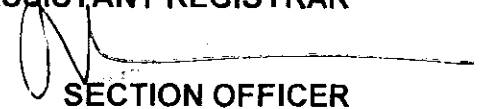
Learned counsel for the petitioner seeks to withdraw this application with the liberty to file appeal as directed in WP.No.1154 of 2024 and batch, dated 02.01.2025.

Learned Special Government Pleader for State Tax has no objection.

Accordingly, this Application is dismissed as withdrawn, with the liberty prayed for. If appeal is preferred within (15) days from today, the appellate authority shall decide the same on merits and shall not dismiss it on the ground of delay.

//TRUE COPY//

**SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR**


SECTION OFFICER

To

1. One CC to SRI V.VEERESHAM, Advocate [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, Deputy Solicitor General of India, Advocate [OPUC]
3. One CC to SRI SWAROOP OORILLA, SPECIAL GOVERNMENT PLEADER FOR STATE TAX, Advocate (OPUC)
4. One CC to SRI DOMINIC FERNANDES, Learned Senior Sanding Counsel for CBIC (OPUC)
5. Two CD Copies

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HIGH COURT

DATED:28/02/2025

ORDER

**REVIEW I.A.No.3 of 2025
IN
WP.No.18438 of 2024**



**DISMISSING THE REVIEW I.A.
AS WITHDRAWN WITHOUT COSTS.**

②
10/03/25
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